

CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH, JABALPUR

Original Application No. 788 of 2004

Jabalpur, this the 27th day of September, 2004.

Hon'ble Mr. Madan Mohan, Judicial Member

Smt. Leela Nair,
W/o Shri M. Narayanan Nair,
Aged 46 years, Post Senior Accountant,
Office of Director Accounts (Postal)
M.P. Circle, GTB Complex, TT Nagar,
Bhopal (M.P.)

APPLICANT

(By Advocate - Shri Prashant Kohade)

VERSUS

1. Union of India,
Through the Secretary,
Ministry of Communications
Department of Posts, Dak Bhavan,
New Delhi.
2. The Director General (Post)
Postal Accounts Wing, Dak Tar
Bhawan, Sansad Marg, New Delhi.
3. The Director Accounts,
(Postal) M.P. Circle, G 7 B Complex,
T.T. Nagar, Bhopal (MP)

RESPONDENTS

ORDER (ORAL)

By filing this OA, the applicant has sought the following main relief :-

"(i) The order impugned dated 29.8.2003, passed by the respondents (Vide Ann.A/1) may kindly be set aside."

2. The brief facts of the case are that the applicant is working as Senior Accountant under the respondent no.3. She is challenging the order dated 29.8.2003 issued by the respondent no.3, which is totally against of Transfer policy. Whereby the applicant has been transferred from Bhopal (T&P) to Chhattisgarh, by overlooking the order of respondent no.1. In which it is mentioned that in transfer list first name should be listed of juniors. The transfer order is arbitrary and malafide. According to the applicant, she is not junior most. Aggrieved by aforesaid transfer order she has submitted a representation dated 2.9.2004 (Annexure-A-9) for cancellation of his transfer to the respondents, which has not yet been decided by the respondents. Hence, this OA.

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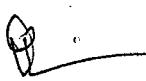
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3. Heard the learned counsel for the applicant.

4. The learned counsel for the applicant has stated that he will be satisfied if the aforesaid representation of the applicant is considered and decided by passing a detailed and reasoned order by the respondents and till then the applicant should not be distrubed from the present place of posting.

5. In the facts and circumstances of the case, I direct the respondents to consider and decide the representation dated 2.9.2004(Annexure-A-9) of the applicant within a period of 2 months from the date of receipt of a copy of this order. Till then the applicant shall not be distrubed from the present place of posting. Further the applicant is directed to supply a copy of this order as well as this OA. to the respondents immediately.

6. The OA is disposed of at the admission stage itself without issuing the notice.


(Madan Mohan)
Judicial Member

skm

प्रृष्ठांकन सं. ओ/न्या.....जबलपुर. दि.....

दस्तावेजी का संग्रहीत करने वाले व्यक्ति, जबलपुर

(1) अधिकारी, अधिकारी, अधिकारी, जबलपुर

(2) अधिकारी, अधिकारी, अधिकारी, जबलपुर

(3) अधिकारी, अधिकारी, अधिकारी, जबलपुर

(4) अधिकारी, अधिकारी, अधिकारी, जबलपुर

सूचना एवं आवश्यक कार्यवाली देते

Prashant Kohade

26/2/2004

अ-रजिस्टर

Issued
on 28/9/04
by [Signature]